

Opium

427. Shri U. M. Trivedi: Will the Minister of Finance be pleased to state:

(a) whether the definition of opium includes 'crushed capsules of poppy from which juice has been extracted',

(b) if so, whether the State Governments can deal in its transport and export; and

(c) if so, which are the States that deal in it and under what conditions or law?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) and (c). Inter-State transport of poppy capsules is permitted only for medicinal purposes and the producing States of Madhya Pradesh, Rajasthan and Uttar Pradesh allow export of such capsules only on receipt of requisition from the Government of the State concerned. Necessary rules for this purpose have been framed by the State Governments under Section 5 of the Opium Act, 1878.

Surya Mandir at Mudhera, Gujarat

428. Shri P. R. Patel: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Surya Mandir at Mudhera (Gujarat) is of national importance and is protected by the Union Government;

(b) whether Government have received reports of the danger to the Surya Mandir due to the ground being washed away every year; and

(c) if so, what steps are being taken to avert the danger?

The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Natural Gas for Gujarat

429. Shri P. R. Patel: Will the Minister of Mines and Fuel be pleased to state:

(a) whether industries in Gujarat have asked for natural gas;

(b) whether the Gujarat Government have also requested the Central Government to supply gas to Gujarat industries at reasonable price;

(c) whether Central Government considered these requests; and

(d) if so, what is the outcome?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). Yes, Sir.

(c) and (d). The Oil and Natural Gas Commission has decided that for the time being no commitment can be made to any private party for the supply of gas, as the Commission itself is studying the possibilities of utilizing the gas in petro-chemical industries and as certain short-term commitments for the supply of gas to the Gujarat Electricity Board for power generation have already been made.

Hindi Typewriting and Shorthand Institute, Trivandrum

430. Shri P. Kunhan: Will the Minister of Education be pleased to state:

(a) whether the Government of India propose to set up a Hindi Typewriting and Shorthand Institute in Trivandrum; and

(b) if so, what are the details of the same?

The Minister of Education (Dr. K. L. Shrimall): (a) No, Sir.

(b) Does not arise.

Tribal Blocks in Kerala

431. Shri P. Kunhan: Will the Minister of Home Affairs be pleased to state:

(a) how many Tribal Blocks are proposed to be set up in Kerala during the Third Five Year Plan;

(b) what is the allotment made for the purpose;

(c) how many blocks were allotted during the Second Five Year Plan; and

(d) what is the purpose achieved?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Two.

(b) An amount of Rs. 12.00 lakhs has been allotted for the scheme during the Third Five Year Plan by the Ministry of Home Affairs, to supplement funds given by the Ministry of Community Development and Co-operation.

(c) No Tribal Block was allotted to Kerala during the Second Five Year Plan.

(d) Does not arise.

Post-Matric Scholarships to Backward Class Students in Kerala

432. Shri P. Kunhan: Will the Minister of Education be pleased to state:

(a) the amount granted to Kerala State during the Second Five Year Plan period for granting Post Matric Scholarships to Scheduled Caste and Scheduled Tribe students; and

(b) how much of this amount was actually utilised?

The Minister of Education (Dr. K. L. Shrimali): (a) (i) *First three years of the Second Plan Period (1956-57 to 1958-59)*

The scheme was administered by the Government of India. Grants were not required to be given to State Governments. The Government of India spent Rs. 6,95,435/- on scholarships to Scheduled Castes and Rs. 18,936/- on scholarships to Scheduled Tribes students belonging to Kerala State.

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(a) (ii) 1959-60—1960-61

Grant of Rs. 4,62,400/- for scholarships to Scheduled Castes and grant of Rs. 22,000/- for scholarships to Scheduled Tribes was given.

(b) Rs. 3,06,308/- were spent on Scheduled Castes and Rs. 9,524/- on Scheduled Tribes by Kerala State Government out of grant mentioned under a (ii).

Discharged Army Personnel

433. Shri A. V. Raghavan: Will the Minister of Defence be pleased to state:

(a) the total number of armed service personnel discharged for political reasons in the year 1961;

(b) their number from Kerala;

(c) whether any opportunity was given to them to represent their cases before discharge;

(d) whether there is any right of appeal against discharge; and

(e) whether the verification was conducted by the Police or the D.S.S. & A. Board?

The Minister of State in the Ministry of Defence (Shri Raghuramiah):

(a), (b) and (e). Service personnel have been discharged from service from time to time on the basis of reports received from the civil police or district authorities regarding their subversive activities. Their number is small but it is not considered desirable in public interest to disclose either the number for the whole country or for any particular State.

(c) It is not usual to issue a 'show cause' notice before the discharge of a soldier, sailor or airman in such cases.

(d) While the right of submitting a petition against discharge is specifically provided for in respect of Army personnel, there is no such specific provision in respect of Navy and Air